

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

...

original Application No. 375 of 2004.

this the 25th day of November, 2004.

HON'BLE MR. A.K. BHATNAGAR, MEMBER(J)  
HON'BLE MR. D.R. TIWARI, MEMBER(A)

1. Nesar Ahmad, Lab. Asstt. DLW Inter College, Varanasi.
2. A.K. Verma, Lab. Asstt., DLW Inter College, Varanasi.

**Applicants.**

By Advocate : Sri S. Ram.

Versus.

1. Union of India through General Manager, Diesel Loco Motive Workshop, Varanasi.
2. Chief Personnel Officer, DLW, Varanasi.
3. Secretary (Estt) Railway Board, Rail Bhawan, New Delhi.

**Respondents.**

By Advocate : Sri K.P. Singh.

**ORDER**

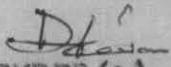
A.K. BHATNAGAR, MEMBER(J)

By this O.A., the applicants have prayed only a relief to issue a direction to the respondents to decide the pending representation of the applicants regarding allotment of pay scale of specified category of the post of the Lab. Asstt. (School) in the pay-scale of Rs.1200-2040 (RPS) plus Rs.100/- as teaching allowance given by the 4th Pay Commission in the case of other Lab. Assistants of other departments viz. Mechanical, Medical etc.

2. The learned counsel for the applicants has submitted that the applicants will be satisfied if their representation dated 31.12.2003 filed as Annexure A-10 to the O.A. are decided by the respondents/competent authority by a reasoned

and speaking order within the specified period of time. He has further submitted that these two representations were recommended and forwarded vide letter dated 5.1.2004 to the General Manager(P), D.L.W., Varanasi for necessary action (Annexure A-11 to the O.A.). Under the facts and circumstances of the case and also in the interest of justice, we are of the considered view that this O.A. can be disposed of at admission stage itself without going into the Counter affidavit filed by the respondents.

3. In view of the above, this O.A. stands disposed of at admission stage itself by giving a direction to the respondent no.3/competent authority to consider and decide the pending representations of the applicants dated 31.12.2003 by a reasoned and speaking order within a period of four months from the date of receipt of copy of this order under intimation to the applicants. NO costs.

  
MEMBER (A)

  
MEMBER (J)

GIRISH/-